

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.(IB)-103(PB)/2017
CA NO.

CORAM:



SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

NAME OF THE COMPANY: Vetex Chemicals
And
Mahaan Protenis Ltd.

SECTION OF THE COMPANIES ACT: U/s 7 of Insolvency And Bankruptcy Code 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Pooja Yadav	Adv	}	
2	Soumesh Gupta	Adv		
3	PULKIT DEORA	Adv	Respondent	

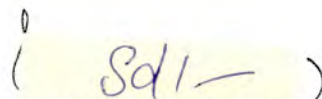
ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner is directed to file the latest Bank statements reflecting the factual position of various Bank accounts maintained by the firm initially from March, 2016.

Ld. Counsel for the respondent is also directed to present the previous Bank statements from the date of transaction with the Corporate Debtor to reveal the truth.

List on 23.5.2017 for further consideration.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.5.2017